

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 620 / 2022

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA ...APPLICANT
VERSUS
STATE OF PUNJAB AND OTHERS ...RESPONDENTS

INDEX

NDOH : 13.03.2024

S.NO.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of Respondent No.7, containing the action plan for disposal of carbon slurry.	1-3

RESPONDENT NO. 7

THROUGH

Nikita

(SUNIL TYAGI) (PANKHURI JAIN)
(NIKITA MAHESHWARI) (PARI BHARDWAJ)

Counsels for the Respondent No.7

ZEUS LAW ASSOCIATES

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Place: New Delhi

Date: 07.03.2024

Nikita

Respondent No.7 in the present proceedings before this Hon'ble Tribunal. The contents thereof are not being repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.

4. That the Respondent No.7 has completed the construction of entry and exit gates from the carbon slurry Ponds at its Unit. Further, the area has been covered with fencing along with the installation of CCTV cameras around the loading area, keeping in mind the safety concerns for smooth lifting and transportation of the carbon slurry.
5. That in furtherance of the Fresh Delivery Order, dated 15.12.2023, the authorised Contractor, Shubham Sales Co., Rohtak -i.e., the Respondent No.5 herein, commenced the lifting of carbon slurry on 20.02.2024 from the Ponds of the Respondent No.7.
6. That out of the total quantity of 1,22,600 metric tonnes ("MT") of carbon slurry, 68.34 MT of carbon slurry has been lifted from the Ponds of the Respondent No.7. Thus, as on 05.03.2024, a quantity of 122531.66 MT of carbon slurry remains stored at Respondent No.7's Unit.
7. That the Respondent No.7 endeavours to dispose-off the entire leftover quantity of the carbon slurry stored at its Unit by 31.03.2025, through the Respondent No.5 herein, after taking all the necessary precautions and steps as envisaged under the Rules.



8. That the Respondent No.7 shall take all steps necessary to support the Respondent No.5 in its endeavour and expedite the disposal of the carbon slurry from its ponds in line with the abovementioned timelines.
9. I state that contents of this Affidavit, except the legal averments, are true and correct to the best of my knowledge and belief. The legal averments contained herein are true and correct on the basis of the legal advice received by me and believed by me to be true and correct.
10. I state that no part of this Affidavit is false and no material facts have been concealed therefrom.

VERIFICATION:

I, B.B. Grover, the above named Deponent, do hereby verify that the contents of this Affidavit are true and correct and no material facts have been concealed therefrom.

Verified at Panipat on this ____ day of ____, 2024.

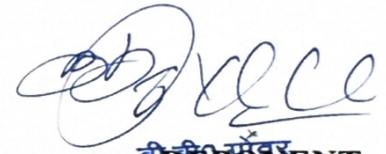


ATTESTED

Notary, PANIPAT

07/03/24

S. No. 1378


 बी.बी. ग्रोवर
DEPONENT
 B.B. GROVER
 मुख्य महाप्रबंधक
 Chief General Manager
 नेशनल फर्टिलाइजर्स लि०, पानीपत
 National Fertilizers Ltd., PANIPAT


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